

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 1
(IB)-177/ND/2020**

Under Section: 9 of IBC.

In the matter of:

AK Singh	...	Applicant
Vs		
M/s. RBT Exports Pvt. Ltd.	...	Respondent

Order delivered on 18.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Prakhar Srivastava, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes.

For further consideration on 23.03.2020.

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam